THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-38/2022/3100 /A

From :-

Smti Pronita Morang,

Joint Registrar (Vigilance),

Gauhati High Court,

Guwahati.

To,

Shri Jitu Mani Barman, District & Sessions Judge,

Goalpara.

Dated Guwahati, the May, 2025.

Sub:-

Casual leave.

Ref:-

Letter No. DJG/2006 Dated 02.05.2025.

Sir,

With reference to the above, I am directed to inform you that you have been granted casual leave on 21.05.2025 and 22.05.2025, along with station leave permission, with the official vehicle, at own cost, from the evening of 20.05.2025 till the morning of 26.05.2025. The Addl. District & Sessions Judge, Goalpara, and in his absence, the Chief Judicial Magistrate, Goalpara, and in his absence, the i/c Chief Judicial Magistrate, Goalpara shall remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-38/2022/3101 /A, dated (5,5,7,02)

Copy to:

The Project Manager, Gauhati High Court.

(0°) 70 . 250